

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY NINTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

**WRIT PETITION NO: 32704 OF 2026**

**Between:**

Gampala Sri Pranathi, D/o. Giridhar G, Age 19 years, Occ Student R/o. 50-37-3/6, Sri Rajeswari Annapurna Residency, TPT, Visakhapatnam, Andhra Pradesh-530013.

**...PETITIONER**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055  
Petitioner
2. Kaloji Nararayana Rao University of Health Sciences,, represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counselling and admission into MBBS/BDS course under Management Quota C NRI Category for the academic year 2026-27 though petitioner got registration for B and C NRI Category by uploading the NRI documents and petitioner name is not listed in the in-eligible list, as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS

course under Management Quota C NRI category for the academic year 2026-27 in next phase of counselling

**I.A. NO: 1 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondents to consider the petitioner request under Management Quota C NRI Category for admission into MBBS/BDS course in next phase of counselling for the academic year 2026-27, pending disposal of writ petition

**Counsel for the Petitioner: SRI L. RAM SINGH**

**Counsel for the Respondent No. 1: SRI T. RAMESH, AGP FOR HEALTH MEDICAL AND FAMILY WELFARE DEPARTMENT**

**Counsel for the Respondent No. 2 : SRI T. SHARATH, SC FOR KNRUHS**

**The Court made the following: ORDER**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**

**AND**

**THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

**WRIT PETITION No.32704 of 2026**

(CNR No.HBHC010670862026)

**DATED: 29.09.2026**

**Between:**

Gampala Sri Pranathi D/o. Giridhar G.

... Petitioner

**AND**

The State of Telangana,  
Represented by its Principal Secretary,  
Medical & Health Family Welfare Department,  
Secretariat Buildings, Hyderabad-500 055 & another

... Respondents

**ORDER:**

Mr. L.Ram Singh, learned counsel appears for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical  
and Family Welfare Department, appears for respondent No.1.

Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao  
University of Health Sciences (hereinafter referred to as "the University"),  
appears for respondent No.2.

2. This Writ Petition is filed for the following relief:

"For the reasons stated in the accompanying affidavit, it is prayed that this  
Hon'ble Court may be pleased to issue an appropriate writ, order or direction

more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioner for counselling and admission into MBBS/BDS course under Management Quota "C" NRI Category for the academic year 2026-27 though petitioner got registration for B and C NRI Category by uploading the NRI documents and petitioner name is not listed in the in-eligible list, as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into MBBS/BDS course under Management Quota "C" NRI category for the academic year 2026-27 in next phase of counselling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner submitted that though the petitioner exercised web options for "B" Category, she could not exercise web options for "C" Category as the window for exercising "C" Category did not open. Petitioner submitted NRI documents at the time of registration for admission into MBBS/BDS Course for the academic year 2026-27 and petitioner is also not shown in the list of ineligible candidates. He further submitted that the petitioner preferred a representation before the University on 22.09.2026, but the same has not yet been considered. He further submitted that the University be directed to decide the said representation in a time bound manner.

4. Learned Standing Counsel for the University submitted that the petitioner's representation shall be dealt with by the University in accordance with law.

5. Accordingly, the instant Writ Petition is disposed of directing the University to decide the petitioner's representation dated 22.09.2026 as per the grounds taken in it and in accordance with law, by passing a reasoned order

before the next counselling. It is made clear that this Court has not expressed any opinion on the merits of the case. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- S.MALLIKARJUNA RAO**  
**ASSISTANT REGISTRAR**

**//TRUE COPY//**



**SECTION OFFICER**

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L. RAM SINGH, Advocate [OPUC]
4. One CC to SRI T. SHARATH, SC FOR KNRUHS, Advocate [OPUC]
5. Two CCs to GP FOR HEALTH MEDICAL AND FAMILY WELFARE DEPARTMENT, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

PVL

TKS

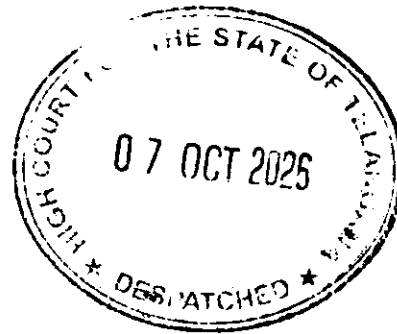


**HIGH COURT**

**DATED: 29/09/2026**

**ORDER**

**WP.No.32704 of 2026**



**DISPOSING OF THE WRIT PETITION**

**WITHOUT COSTS**

*MK*  
*8/10/2026*  
*9 copies*